

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 147
COMP.APPL/57(CH)2024
And
CP No. 37/Chd/Chd/2023

IN THE MATTER OF:

Manav Kaushik ... **Petitioner**

Versus

NIFD Institute of Fashion Design Ltd. ... **Respondent**

Under Section: 59, CA 2013
Rule 11 of NCLT

Order delivered on 26.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G.S. Sarin, PCS

ORDER

Heard the submissions made by the Ld. Authorized Representative for the petitioner. The Ld. Authorized Representative for the petitioner is directed to inform the next date of hearing to the counsel of respondent through email and all modes of communication except publication in the newspaper. Let this matter be posted on 10.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)